

GAZETTE

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GOVERNMENT OF MANIPUR SECRETARIAT: LAW & LEGISLATIVE AFFAIRS DEPARTMENT

NOTIFICATON Imphal, the 31st March, 2011

No.2/12/2011-Leg/L: The following Act of the Legislature, Manipur which received assent of the Governor of Manipur on 30-3-2011 is hereby published in the Official Gazette:

THE MANIPUR MUNICIPALITIES (FIFTH AMENDMENT) ACT, 2011 (Manipur Act No.3 of 2011)

Act

further to amend the Manipur Municipalities Act, 1994 (No.43 of 1994).

Be it enacted by the Legislature of Manipur in the Sixty-second Year of the Republic of India as follows:

- 1. Short title and commencement.- (1) This Act may be called the Manipur Municipalities (Fifth Amendment) Act, 2011.
- (2) It shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint.
- 2. Substitution of sub-section (2) of section 24.- For sub-section (2) of section 24 of the Manipur Municipalities Act, 1994, the following shall be substituted, namely,-
 - "(2) Such election shall take place within forty-five days from the date of notification of the result under section 22; and in the case of vacancy in the office of the Chairperson on account of any reason other than expiry of the term of office of the Chairperson, within twenty-one days from the date of the occurrence of the vacancy."
- 3. Repeal and saving .- (1) The Manipur Municipalities (Fifth Amendment) Ordinance, 2011 (Manipur Ordinance No.1 of 2011) is hereby repealed.
- (2) Notwithstanding such repeal, anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under the corresponding provisions of this Act.

TH. KAMINI KUMAR SINGH, Deputy Secretary (Law), Government of Manipur.